

IN THE HIGH COURT OF ORISSA AT CUTTACK

W.P.(C) (PIL)No.31622 of 2021

Ashis Ranjan Mohanty ***Petitioner***
(in person)

-versus-

State of Odisha and others ***Opposite Parties***
Mr. S.N.Das, ASC for State

CORAM:
THE CHIEF JUSTICE
JUSTICE A. K. MOHAPATRA

ORDER
13.12.2021

Order No.

03. 1. Mr. Das, learned Additional Standing Counsel for State on instructions clarifies that Paragraphs-3 and 5 of the Counter Affidavit filed by the Opposite Party No.3 should be treated as deleted. The rest of the affidavit remains. The said statement is taken on record.
2. Rejoinder is filed on behalf of Petitioner in Court today, copy of which is stated to have been served to other side.
3. Convenience copy filed on behalf of Opposite Party No.3 and the affidavit filed by the Registrar General of this Court be placed on record by the next date.
4. List on 23rd December, 2021.

(Dr. S. Muralidhar)
Chief Justice

(A. K. Mohapatra)
Judge